

BEFORE THE ADJUDICATING AUTHORITY
NATIONAL COMPANY LAW TRIBUNAL
AHMEDABAD BENCH
COURT 1

IA/360(AHM)2021 in CP(IB) 437 of 2019

Coram: MADAN B. GOSAVI, MEMBER (JUDICIAL)
VIRENDRA KUMAR GUPTA, MEMBER (TECHNICAL)

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING THROUGH VIDEO CONFERENCING BEFORE THE
AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 08.06.2021

Name of the Company: Anish B Shah RP of VRX Hospitality Services Pvt
Ltd
V/s
Care Global Services
Section: 12A r.w 60(5) IBC, 2016

ORDER

Learned Counsel Mr. Amiraj Barot appeared. Learned counsel Mr. Priyank S Dave appeared. RP Mr. Anish B Shah appeared.

IA No. 360 of 2021 is filed by Corporate Debtor for disposal of main CP on a ground that dispute is settled. We heard learned counsel. We have gone through the record. CoC in its meeting dated 25.05.2021 by 100% vote pass resolution of approving withdrawal. We also heard the RP who is present online. Since, parties settled the dispute. This application is allowed. Hence, IA No. 360 of 2021 and main matter stand disposed of.

IRP/RP is directed to hand over all documents and custody of assets to the management of the Corporate Debtor. Corporate Debtor stands release from all rigours of law.


(VIRENDRA KUMAR GUPTA)
MEMBER (TECHNICAL)


(MADAN B GOSAVI)
MEMBER (JUDICIAL)

Dated this the 8th day of June, 2021